

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2788
ANSWERED ON:11.08.2010
CVC INSTRUCTIONS
Singh Shri Bhupendra

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of instructions issued by the Central Vigilance Commission for checking delays in processing CBI applications seeking grant of sanction of prosecution vide Circular No. 22/6/10 dated 23.06.2010;
- (b) the details of charge sheets filed against Government officials before the competent Courts after seeking sanction for prosecution under Section 19 of the PC Act, 1988 by the CBI/Police, Ministry/Department-wise during the last two years and the current year;
- (c) the details of pending applications under PC Act, 1988 reviewed by CVC, Ministry/Department-wise during the last two years and the current year;
- (d) the Ministry/Department-wise details of PC Act cases pending sanction for prosecution as on 30.6.2010;and
- (e) the concrete measures taken by CVC to expedite the pending prosecution requests during the last two years and the current year?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS;AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a): The Central Vigilance Commission vide its circular dated 23.6.2010 have basically reiterated the Department of Personnel & Training's guidelines issued vide O.M. No. 399/33/2006-AVD-III dated 6th November, 2006. These OMs provide for a definite time frame at each stage and also provide for fixing responsibilities for deliberate delays.

It is the responsibility of the administrative Ministry to take decision in the matter within prescribed time frame. In the event of any delay, the CVC reviews such cases from time to time.

(b): The total charge sheet filed against Govt. officials during the last two years and current year i.e. 2008, 2009 and 2010 (up to 30.6.2010) are given below:-

Year	No. of cases Charge sheeted
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2008	586
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2009	645
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2010	252
(up to 30.6. 2010)	

Total	1483
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The Ministry/Department wise list is enclosed as Annexure-A.

(c): This is an ongoing process. The Commission holds regular review meetings with the Director, CBI at monthly intervals to review the progress of cases where sanction for prosecution is pending with the disciplinary authorities concerned.

(d): As per information provided by the CBI, the Ministry -wise number of PC Act cases pending sanction for prosecution as on 30.6.2010 is at Annexure-'B'.

(e): In order to expedite the pending prosecution requests the Central Vigilance Commission holds meeting with Secretaries of the Government of India departments concerned where CBI investigated cases are pending for sanction for prosecution over four months. It also issues suitable guidelines from time to time to all Ministries/Departments.